

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) Nos.23311-23312/2007

(From the judgement and order(s) in WP No. 858/1987 dated
09-MAR-06 and RP No.238/2006 dated 07-SEP-07 and WP No. 858/
1987 dated 07-SEP-07 of the HIGH COURT OF DELHI AT NEW DELHI)

M/S JAI BHARAT TRADING CO.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date:23/08/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Amit Bansal, Adv.
Mr. Navin Chawla, Adv.
Mr. Gaurav Kaushik, Adv.
Mr. Bharat Arora, Adv.
Mr. Tushar Singh, Adv.
Ms. Manisha Singh, Adv.

For Respondent(s) Ms. Rachana Srivastava, Adv.
Ms. Ramchi D., Adv.
Mr. Krutin Joshi, Adv.

UPON hearing counsel the Court made the following

O R D E R

List this matter for final disposal on 9th
November, 2011 (non-miscellaneous day).

(A.S. BISHT)
COURT MASTER

(SHASHI BALA VIJ)
ASSISTANT REGISTRAR